

ITEM NO.805

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14525/2022

(Arising out of impugned final judgment and order dated 11-08-2022 in WC No. 43422/2018 passed by the High Court Of Judicature At Allahabad)

AJAY KUMAR & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 23-11-2022 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATH

For parties:

Mr. Pradeep Kumar Yadav, Adv.

Mr. Sanjeev Malhotra, AOR

Mr. Devesh Pratap Singh, AOR

UPON being mentioned, the Court made the following
O R D E R

As prayed, let this matter be not deleted from the date notified, i.e. 02.12.2022.

(DEEPAK SINGH)
COURT MASTER

(ANJU KAPOOR)
COURT MASTER (NSH)